

Central Administrative Tribunal  
Principal Bench: New Delhi

(6)

O.A. No. 2208/2002

This the 3rd day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Shri A.K. Taneja  
Permanent Way Inspector Gr.II  
Central Railway  
Agra Cantt. (U.P.)

-Applicant

(By Advocate: Ms. Meenu Mainee)

Versus

Union of India: Through

1. The General Manager  
Central Railway  
C.S.T.  
Mumbai.
2. The Divisional Railway Manager  
Central Railway  
Jhansi.
3. The Medical Director  
Central Railway Hospital  
Mumbai.
4. The Chief Medical Superintendent  
Railway Hospital,  
Jhansi.

-Respondents

ORDER (Oral)

Hon'ble Mr. Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant contends that an appeal has already been preferred, which is pending with the General Manager, Central Railway, Mumbai. The same had been filed on 19.12.2001. Copy of the same is Annexure A-8.

2. At this stage it will be in the fitness of things and in the interest of justice, if a decision in the appeal preferred by the applicant is taken by respondent No. 1. Consequently, the OA is disposed of with a direction that the pending appeal, copy of which is Annexure A-8, should be

18 Aug 2002.

(H)

disposed of within a period of six months from the date of receipt of a copy of this order.

V.K. Majotra

(V.K. Majotra)  
Member (A)

S. Aggarwal

(V.S. Aggarwal)  
Chairman

CC.